


(See order below Rule 18)

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON 30.04.2013

Sr. No.	Description items	Price or value at the time of accusation and/or the total payment made up to the date of return, as the case may be, in case of articles purchased on hire-purchase basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of accusation	Remarks
1.	Gold 10 tolas	Rs. 3,00,000.00	In own name	Inherited from demised father in the month of December 1993.	-
2.	Gold 10 tolas	Rs. 3,00,000.00	In own name	Inherited from demised mother in the month of November, 2006.	-
3.	Stereo	Rs. 20,000.00	-do-	Purchased from my own savings in the month of October, 1995.	-
4.	Furniture (2 double bed, 1 Diwan and 4 chairs)	Rs. 40,000.00	Vatsla Bansal (wife)	Brought by my wife at the time of marriage.	-
5.	Washing machine	Rs. 20,000.00	-do-	-do-	-
6.	Gold - 20 tola	Rs. 6,00,000.00	-do-	-do-	-
7.	Refrigerator	Rs. 20,000.00	-do-	-do-	-
8.	Steel Almirah	Rs. 20,000.00	-do-	-do-	-
9.	Honda Jazz (Car)	Rs. 5,00,000.00	-do-	Purchased by my wife in September, 2009 on loan from Kangra Central Bank, Kullu and loan has been paid.	-
	800 (Car)	Rs. 50,000.00	Self	Purchased by me on loan and loan	-

11.	TV (Sony)	Rs. 50,000.00	Self-	has been paid.	-
12.	Microwave	Rs. 10,000.00	Vatsala Bansal (wife)	Purchased by her.	-
13.	TV (Coloured)	Rs. 14,000.00	-do-	-do-	-
14.	Dining Table	Rs. 10,000.00	-do-	-do-	-

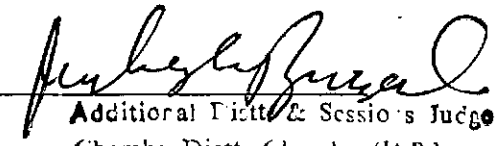

 Additional Dist. & Sessions Judge
 Chamba Distt. Chamba (H.P.)

(See order below Rule 19)

STATEMENT OF DEBIT AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON 30.4.2013.

Sr. No.	Amount	Name and Address of creditor	Date of incurring liability	Details of transaction	Remarks.
-----Nil-----					

Signature _____




Dated: _____

Additional District & Sessions Judge
Chamba Distt, Chamba (H.P.)

(See Order below Rule 18)

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON THE 30th April 2013.

S. No.	Policy No. and date of policy	Name of Insurance Company	Sum insured/date of maturity	Amount of annual premium	Type of provident Funds/GPF/CPC Account No.	Closing balance as last reported by the Audit Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	Remarks
1.	150024363	LIC	Rs. 35,000/- 28.4.2000	Rs. 10,513/-	GPF No. H- Just 2680	3880117.00			
2.	150196129	LIC	1,00,000/- 28.1.2014	Rs.6,443/-	PPF A/c No. 211	1,00,000.00	Nil-		
3.	A/c at PNB Akhara Bazar, Kullu	Saving A/c	5,000.00		PPF A/c No. 210 (Vatsala Bansal, wife)	56,501.00	Nil-		
4.	A/c at PNB Akhara Bazar, Kullu	Saving/ A/c (Vatsala Bansal, wife)	34,000.00		(Vatsala Bansal, wife) Gpf-09-56/24	1209722.00			


Additional Distt. & Sessions Judge
Chamba Distt, Chamba (H.P.)

(See Order below Rule 16)

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON 30.4.2013.

- 1) Cash and Bank balance exceeding 3 months emoluments.
- 2) Deposits, loans advanced and investments (Such as shares, securities, debentures etc.)

Sr. No.	Description	Name and address of Company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Govt. servant.	Annual income derived.
1.	FDR 43130307443	HP State Cooperative Bank, Rampur.	83,109.00	In joint account with my real brother Mr. Manoj Bansal.	From my and brother's savings
2.	FDR 43130308137	-do-	98,859.00	-do-	-do-
3.	FDR 43130308137	-do-	98,472.00	-do-	-do-
4.	FDR 43130309141	-do-	90,000.00	-do-	-do-
5.	FDR 43130301580	-do-	44,359.00	-do-	-do-
6.	FDR 43130301227	-do-	67,349.00	-do-	-do-
7.	FDR 43130305033	-do-	1,02,097.00	-do-	-do-
8.	FDR 43130309376	-do-	5559.00	-do-	-do-
9.	FDR 43130303421	-do-	94,395.00	-do-	-do-
10.	FDR 43130309887	-do-	70,356.00	-do-	-do-
11.	FDR 43130309887	-do-	1,00,000/-	-do-	-do-
12.	FDR 43130308629	-do-	1,10,872.00	-do-	-do-


Additional Distt. & Sessions Judge
Chamba Distt. Chamba (H.P.)

THE SCHEDULE

(See Rule 18(1))

Return of Assets and Liability as on 30.4.2013.

Sr. No.		
1.	Name of the Government Servant full (in block letters)	: MUKESH BANSAL.
2.	Service to which he belongs	: HP JUDICIAL SERVICE.
3.	Total length of service up to date	: 17 years.
	(i) In Non-gazetted rank	: Nil
	(ii) In gazetted rank	: GAZETTED RANK
4.	Present post held and place of posting	: Addl. Distt. & Sessions Judge, Chamba, H.P.
5.	Total annual income from all the sources during the calendar year	: 11,50,000.00 + (7,00,000.00 of my wife)

Declaration:

I hereby declare that the return enclosed namely Form I to V are complete, true and correct as on 30.4.2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.




Mukesh Bansal
Addl. Distt. & Sessions Judge,
Chamba, Distt. Chamba-HP.

FORM No. I

Statement of immovable property on the first appointment as on the 30th April, 2013.
(e.g., Lands, House, Shops, other Buildings, etc.)

S.No.		:	
1.	Description of Property.	:	Houses and land which are ancestral.
2.	Precise location(Name of District,Division,Taluk and village in which the property is situated and also its distinctive number,etc.)	:	Two houses at Rampur Bhshehr, one house is two storeyed which is ancestral situated in Ward No.3 Rampur Bushehr and second house is also ancestral being three storeyed situated Ward No.4 at Rampur Bhshehr Town, H.P. One shop-cum-house is situated in Raipur Rani, District Panchkula, Haryana. All the property at Raipur Rani Haryana are also ancestral.
3.	Area of land(in case of land and buildings)	:	Area of building at Rampur Bushehr is about 150 sq.mtrs. The area of landed property including house-cum-shop at Raipur is approximately 60 sq.mtrs.
4.	Nature of land in case of landed property .	:	All the properties are ancestral.
5.	Extent of interest .	:	-
6.	If not in own name, state in whose name held and his/ her relationship, if any to the Government servant.	:	In the co-ownership with brother and paternal Aunt.
7.	Date of acquisition	:	Not known.
8.	How acquired (whether by purchase,mortgage,lease,inheritance,gift or otherwise) and name with detail of the person/persons from whom acquired (address and connection of the Government servant, if any,with the	:	By inheritance grandfather namely Sh. Kesho Ram and father Sh.Brij Bhushan Bansal.
9.	Value of the property (see note 2 below)	:	About 30 lacs.
10.	Particulars of sanction of prescribed authority, if	:	NA
11.	Total Annual income from the property	:	Nil
12.	Remarks	:	Nil


Additional District Sessions Judge
Chamba Distt. Chamba (H.P.)